

ACT No. XI OF 1894.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 4th October, 1894.)

An Act to amend the Lower Burma Village Act, 1889.

WHEREAS it is expedient to amend the Lower Burma Village Act, 1889; It is hereby enacted III of 1889. as follows:

Substitution
of new clause
for clause (l),
section 6,
Act III,
1889.

For clause (l) of section 6 of the said Act the following shall be substituted, namely:—

“(l) to take such measures for—

- (i) the prevention of public nuisances,
 - (ii) the cure or prevention of the spreading of any contagious or infectious disease among domestic animals of any kind,
 - (iii) the prevention and extinction of fires,
 - (iv) the general sanitation of the village,
- as may be prescribed in any rules made in this behalf by the Commissioner with the previous sanction of the Local Government;”.